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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 874/2001

New Delhi this the 11th day of April, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

Shri S.K.Verma
R/o 12/519 Rishi Nagar
Sonipat Haryana.

... Applicant

(By Advocate Shri M.K.Singh)

-versus-

1. Govt. of N.C.T. of Delhi
through Secretary
Ministry of Health
Old Secretariat
Delhi.

2. Medical Superintendent
Guru Teg Bahadur Hospital
Shahdara
Delhi.

... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

Applicant was appointed as Pharmacist in Delhi Health Scheme on 20.9.1971 and was transferred to Guru Teg Bahadur Hospital on 15.2.1993. On 10.6.1993, he was placed under suspension on the allegation that he had absented himself from his morning shift on 6.6.1993 without prior permission and had handed over the key of the dispensary No.30 of G.T.B. Hospital to one Shri Manoj Kumar, a Trainee Pharmacist on 5.6.1993 without the permission or knowledge of Medical Officer incharge, Pharmacy. As a consequence, a theft of hospital medicines worth Rs.400/- took place on 6.6.1993. Aforesaid Shri Manoj Kumar along with



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certain other accused was prosecuted and was acquitted by the Court of Metropolitan Magistrate, Karkardoma by an order passed on 9.2.1996. Prior to that, aforesaid suspension order issued against the applicant was revoked on 12.1.1994. The entire episode has thus come to an end. However, the applicant is not being granted his service benefits such as selection grade, annual increments etc. Applicant, in the circumstances, has made several representations on 26.2.2000, 26.6.2000, 10.11.2000, 15.1.2001. Copies of the representations dated 26.2.2000 and 26.6.2000 are annexed at Annexure A-4. No response has been issued to the applicant to the aforesaid representations. In the circumstances, we find that interest of justice will be duly met by disposing of the present OA at this stage itself even without issuing notices with a direction to the respondents to consider the aforesaid representations of the applicant and communicate their decision thereon expeditiously and within a period of three months from the date of service of a copy of this order. In case of default, respondents will release all the service benefits which would otherwise become available to the applicant namely, annual increments, selection grade etc. ~~as well as~~ since 1993.

Present OA is disposed of in the aforesated terms.



A copy of the present OA be served on the

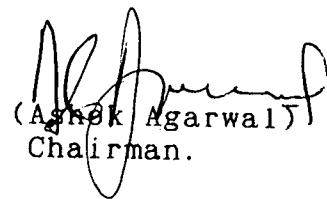
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respondents along with a copy of this order.



(S. A. T. Rizvi)
Member (A)

/sns/



(Ashok Agarwal)
Chairman.